

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 479**

**TO BE ANSWERED ON THE 06<sup>TH</sup> FEBRUARY, 2018 / MAGHA 17, 1939 (SAKA)**

**CHANGES IN RULES UNDER FCRA**

**479. SHRI C.S. PUTTA RAJU:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is planning to make changes in the Rules under the Foreign Contributions Regulation Act (FCRA) with a view to tighten the flow of funds to NGOs;**

**(b) if so, the details thereof and the reasons therefor;**

**(c) the details of the NGOs which are kept under watch; and**

**(d) whether any action has been initiated against any NGO that acted in violation of the Rules under FCRA and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) & (b): No, madam. There is no such proposal to amend the FCRA, 2010 and the Rules made thereunder.**

**(c) & (d): Activities of Associations/Persons registered under FCRA, 2010 and those who have taken prior permission vide FCRA, 2010 are monitored as per the provisions of law. Action is taken against the NGOs for violating the provisions of The FCRA, 2010 and the Rules made thereunder. Details are available on the web Portal [www.fcraonline.nic.in](http://www.fcraonline.nic.in) of the Ministry of Home Affairs.**

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